

(घ) कोई जांच अपेक्षित नहीं है चूंकि नियमों के अधीन निर्धारित पद्धति का पालन करने के बाद ही भारत पर्यटन विकास निगम द्वारा दुकान किराए पर दी गई थी।

S.T.C. to Establish Joint Ventures

10487. SHRI S.B. SIDNAL : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the State Trading Corporation had taken a decision some time back to establish joint ventures in the country to fetch foreign exchange earnings;

(b) if so, the details of these ventures and whether any Indian or foreign collaborations have been undertaken and implemented in this regard; and

(c) the reasons for inordinate delay in giving effect to the corporate decision of the S.T.C. ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) Yes, Sir.

(b) Details of eleven joint ventures thought of are as in the annexure. The joint venture for manufacture of gloves with Bulgarian collaboration is under implementation.

(c) The Projects require detailed techno-economic feasibility studies, located interested parties, tying of financial and marketing arrangements, selection of site etc., with necessary precautions to safeguard country's interests and approvals of statutory/Government bodies wherever necessary. All these steps take time before the Project can be implemented.

Statement

S. No.	Project	STC's Joint Ventures		Contemplated Collaboration Proposals
		Proposed products	Capacity per annum	
1.	Gloves Project	Natural leather gloves	3,00,000 pairs	Bulgarian technical, financial & marketing collaboration.
2.	Lamb Fur Leather Project	Garment Leather	1.5 mill. pcs.	-do-
3.	Shoe-upper Project	Shoe-uppers	500,000 pairs	-do-
4.	Shoe Project	Complete Shoes	1 mill. pairs	-do-
5.	Leather Board Project	Leather Board	10 MT/day	West German financial, technical and marketing collaboration.
6.	Leather Goods Project	Shoe-uppers Car-upholstery Travel Goods & Small Leather Goods Finished leather	6,30,000 pairs 30,400 pieces — 1.33 mill. s.ft.	-do-

7. Meat Project	Buffalo Meat	10,000 MT	Australia/ Singapore/Dubai.
8. Fruit Processing Unit	Fruit Products (Mango & guava)	10,000 MT Juices, 2000 MT pulp	France/Switzerland Kuwait/ Dubai.
9. Deep Sea Fishing through charters	Tuna Fish	2,500 MT	USA/France
10. Finished Leather Project	Finished leather	Not finalised	Hongkong/USA
11. Shoe Project	Leather Shoes	-do-	USA

Encroachment upon Government Land by Unauthorised Squatters in Delhi Cantonment

10488. SHRI NIHAL SINGH : will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that a large number of unauthorised squatters have encroached upon Government land and constructed pucca and semipucca houses on Delhi Cantonment land under survey No. 66, behind Sadar Bazar and many of these squatters are running unauthorised businesses like dairies, fodder stores, coal depots etc. causing hardships to ex-servicemen who have been allotted land by the M. E. O., Delhi Cantt. for agricultural purposes ;

(b) if so, the details thereof ;

(c) what action Government propose to take to remove the unauthorised squatters from Cantonment land ;

(d) the period by which these squatters are likely to be removed ; and

(e) whether the Ministry of Defence propose to set up a 'Demolition Squad' on the pattern of a similar body of D. D. A. to protect

the Cantonment land from being encroached upon by unauthorised squatters ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) Yes, Sir. Eleven persons have encroached upon a portion of Defence land out of Sy. No. 66 and are using the same for residential or commercial purposes. Some of this encroachment is also out of the land measuring 3.670 acres held by ex-Nk. Kunwar Pal Singh for agricultural purposes in this survey number.

(b) The details of the encroachments are given in Appendix 'A'.

(c) Action for eviction of the encroachers under the Public Premises (Eviction of Unauthorised occupants) Act, 1971 has been initiated.

(d) These encroachments will be removed as soon as legal action has been completed.

(e) No, Sir. The Military Estates Officers are already vested with powers for removal of encroachments under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.